

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 626/2019

The 8<sup>th</sup> day of May, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Smt. Mona Wadhwa, Group-B,  
Aged 46 years,  
W/o Shri Sudhir Anand,  
TGT (Drawing),  
R/o 217, Jagriti Enclave, New Delhi. .. Applicant

(By Advocate : Mrs. Meenu Mainee)

Versus

Government of NCT of Delhi, through:

1. Chief Secretary,  
Government of NCT of Delhi,  
Delhi Secretariat, I.P. Estate, Delhi.
2. Director (Education),  
Directorate of Education,  
Old Secretariat, Civil Lines,  
Delhi-110054.
3. Dy. Director (Education),  
Department of Education,  
'D' Block, Anand Vihar, New Delhi.
4. Principal,  
Government Sarvodaya Kanya Vidyalaya,  
Radhey Shyam Park, Delhi. .. Respondents

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, who is working as TGT (Drawing) under the respondents, filed the O.A. seeking the following relief(s):

"8.1 That the Hon'ble Tribunal may graciously be pleased to direct the respondents to allow the applicant to join

her duty in the School where she had been posted and allow her to serve peacefully.

8.2 That the Hon'ble Tribunal may further graciously be pleased to direct the respondents to give all consequential benefits because the entire delay was on the part of the respondents for which she had suffered miserably.

8.3 That the Hon'ble Tribunal may further graciously be pleased to pass any other or further order as may be deemed fit and proper on the facts and circumstances of the case.

8.4 That the Hon'ble Tribunal may further be graciously pleased to grant costs against the respondents and in favour of the applicant.”

3. It is submitted that the applicant made number of representations including Annexure A-6 representation dated 03.05.2018 ventilating her grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-6 representation dated 03.05.2018 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 30 days from the date of receipt of a certified copy of this order. If the respondents have already considered the claim of the applicant and passed certain orders thereon, they may communicate the said order to the applicant forth with and in such an event, the applicant can avail her

remedies, in accordance with law, if she is aggrieved with the said orders. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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